



KARNATAKA LEGISLATIVE ASSEMBLY
FIFTEENTH LEGISLATIVE ASSEMBLY
SIXTH SESSION

THE KARNATAKA RACE COURSES LICENSING (AMENDMENT) BILL, 2020
(LA Bill No. 14 of 2020)

A Bill further to amend the Karnataka Race Courses Licensing Act, 1952.

Whereas it is expedient further to amend the Karnataka Race Courses Licensing Act, 1952 (Karnataka Act VIII of 1952) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Seventy first year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Race Courses Licensing (Amendment) Act, 2020.

(2) It shall come into force at once.

2. Amendment of sections 4.- In the Karnataka Race Courses Licensing Act, 1952 (Karnataka Act VIII of 1952) (hereinafter referred to as the Principal Act), in section 4, after the word "Government", wherever it occurs, the words "or the officer authorised by the Government" shall be inserted.

3. Amendment of section 5.- In section 5 of the Principal Act, for the words "five hundred rupees", the words "fifty thousand rupees" shall be substituted.

4. Amendment of section 6.- In section 6 of the Principal Act, for the words "one thousand rupees", the words "one lakh rupees" shall be substituted.

5. Amendment of section 7.- In section 7 of the Principal Act,-

(i) in sub-section (1),-

(a) after the word "Government", the words "or the officer authorised by the Government" shall be inserted; and

(b) for the words "one thousand rupees", the words "one lakh rupees" shall be substituted;

(ii) in sub-section (2),-

(a) after the word "Government", the words "or the officer authorised by the Government" shall be inserted; and

(b) for the word "one thousand rupees", the words "one lakh rupees" shall be substituted.

6. Amendment of section 8 – In section 8 of the Principal Act, after the word "Government", the words "or the officer authorised by the Government" shall be inserted.

7. Amendment of section 9 – In section 9 of the Principal Act in sub-section (1) after the word "Government", the words "or the officer authorised by the Government" shall be inserted.

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka Race Courses Licensing Act, 1952 (Karnataka Act VIII of 1952) to make provision to delegate powers to the officer authorised by the Government in the interest of better management of licensing, control and management of horse racing and to enhance the penalty amount on par with the present money value.

Hence the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

B.S.YEDIYURAPPA
Chief Minister

M.K. Vishalakshi
Secretary (I/c)
Karnataka Legislative Assembly

ANNEXURE

EXTRACT FROM THE MYSORE RACE COURSES LICENSING ACT, 1952

(Mysore Act VII of 1952)

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4. Licenses for horse - racing.- (1) The owner, lessee or occupier of any race course may apply to the Government for a license for horse racing on such race course 1 {or for arranging for wagering or betting in such race course on a horse race run on some other race course either within the State or outside the State.}

(2) The Government may withhold such licence or grant it subject to such conditions and for such period as they may think fit.

(3) In particular and without prejudice to the generality of the foregoing power, such conditions may provide for.-

- a) the payment of a licence fee;
- b) the maintenance of such accounts and furnishing of such returns as are required by the Betting Tax Act, 1932;
- c) the amount of stakes which may be allotted for different kinds of horses;
- d) the measures to be taken for the training of persons to become Jockeys;
- e) the measures to be taken to encourage Indian bred horses and Indian Jockeys;
- f) the inclusion or association of such persons as the Government may nominate as Stewards or members in the conduct and management of horse-racing;
- g) the utilisation of the amount collected by the licensee in the conduct and management of horse-racing
- h) such other matters connected with horse-racing and the maintenance of the race course for which, in the opinion of the Government, it is necessary or expedient to make provision in the licence.

(4) The Government may, by such licence, authorise the licensee to grant, subject to such conditions as may be specified by the the Government in such licence, a permit to any book-maker for such period not exceeding the period of the licence granted to the licensee as the licensee may think fit.

(5) The Government may, at any time, suspend, cancel, or modify any of the conditions specified in, any licence or permit.

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5. Penalty for taking part in horse race on unlicensed race-course.-

whoever takes part in any horse race on any race course for which no license is granted or for which a license granted in accordance with the provisions of section 4 is not in force, shall be punishable with fine which may extend to five hundred rupees.

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6. Penalty for owner, etc, allowing racing on unlicensed race.- has not been granted or for which a license granted is not in force, any person being the owner, lessee or occupier of such race-course, shall be punishable with fine which may extend one thousand rupees.

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7. Penalty for contravening conditions of license.-(1) if any person to whom a licence has been granted contravenes any of the conditions subject to which such license was granted, such person shall, without prejudice to any action that may be taken by the Government under sub-section(5) of section 4, be punishable with fine which may extend to one thousand rupees.

(2) if any person to whom a permit has been granted by a licensee contravenes and of the conditions subject to which such permit was granted, he shall, without prejudice to any action that may be taken by the Government under sub-section (5) of section 4, be punishable with fine which may extend to one thousand rupees.

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8. Saving of orders.- the granting, refusing or cancellation of a license and the conditions subject to which a license or permit is granted shall be within the discretion of the Government and shall not be liable to be called in question in any court.

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9. cognizance of offences under the Act,- (1) No court inferior to that of a Magistrate of the First Class, shall try any offence under this Act and no person shall be prosecuted under this Act except with the previous sanction of the Government.

(2) All offences under this Act shall be compoundable.